HIGH COURT OF UTTARAKHAND, AT NAINITAL

NOTIFICATION

Notification No. 92 /UHC/Admin.B/2020,

Dated 03.05.2020

Having considered need of hearing in pending matters arising from urgency, and with a view to make procedure for hearing though Video Conferencing more convenient, in continuation with, and in partial modification of the High Court of Uttarakhand Notification No. 86/UHC/Admin.B/2020 dated 11.04.2020 read with Notification No. 89/UHC/Admin.B/2020 dated 18.04.2020, Hon'ble the Chief Justice is pleased to issue following directions to be applicable with immediate effect-

- 1. Apart from such other matters, which Hon'ble the Chief Justice deems fit and appropriate for urgent hearing through Video Conferencing, following types of cases, fresh or otherwise, will be processed for the urgent hearing through Video Conferencing, in the manner provided in the High Court of Uttarakhand Notification No. 86/UHC/Admin.B/2020 dated 11.04.2020 read with the Notification No. 89/UHC/Admin.B/2020 dated 18.04.2020-
 - (A) Public Interest Litigations
 - (B) Bail Applications
 - (C) Criminal Appeals against conviction
 - (D) Criminal Revisions against orders confirming conviction
 - (E) Writ Petitions Criminal (WPCRL)
 - (F) Writ Petitions (Habeas Corpus)
 - **(G)** Writ Petitions seeking relief against eviction, ejectment, dispossession from property, or its demolition
 - **(H)** Writ Petitions seeking relief against attachment, auction or any other similar legal recourse affecting the property.
- 2. Where, while requesting for the urgent hearing in the format prescribed in this regard, it is informed by the advocate that no further application, documents etc. are to be filed/e-mailed by him in such already pending matter like Bail Matter etc., and requests that for this reason, the matter be listed before the Court, as it is, and the prayer for urgent hearing through Video Conferencing in such matter is accepted by Hon'ble the Chief Justice, the matter be forthwith listed before such Bench, as may be constituted for that purpose.

By orders of Hon'ble the Chief Justice

(Hira Singh Bonal) Registrar General

No 1052/UHC/Admin.B/2020, Dated 03.05.2020

Copy to Followings for information and needful-

1. P.P.S. to Hon'ble the Chief Justice for placing copy of this Notification before His Lordship.

- 2. All the P.S./P.A. to the Hon'ble Judges, for placing copy of the Notification before Their Lordships.
- 3. Advocate General, Uttarakhand.
- 4. Chief Standing Counsel/Government Advocate, Uttarakhand.
- 5. Assistant Solicitor General, Government of India, Nainital.
- **6.** Additional Chief Standing Counsel for State of Uttar Pradesh at Nainital
- **7.** President/Secretary, High Court Bar Association, Nainital with request to inform all the members of the Bar.
- 8. Secretary Law, Government of Uttarakhand, Dehradun.
- 9. Member-Secretary, UKSLSA, Nainital.
- 10. All the Registrars/JRs/DRs/ARs of the High Court.
- 11. All the Sections of the High Court.
- **12.** Protocol Officer/Public Relation Officer/Management Officer of the High Court.
- **13.** Director, Printing and Stationery, Roorkee with request to publish this Notification in the next issues of the Gazette.
- **14.** Officer I/c, NIC, High Court of Uttarakhand, Nainital with request to publish the Notification in official website of the High Court.
- 15. Guard file/Notice Board.

Adumbel 03.05. 2020

Registrar (Judicial)